

**FORM A
PUBLIC
ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

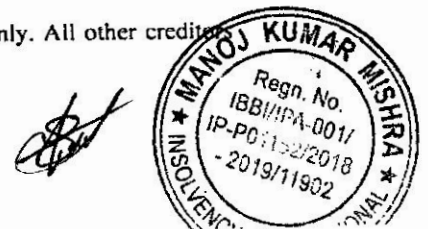
**FOR THE ATTENTION OF THE CREDITORS OF
KOHINOOR GINNING AND PRESSING PRIVATE LIMITED
RELEVANT PARTICULARS**

1.	Name of corporate debtor	Kohinoor Ginning and Pressing Private Limited
2.	Date of incorporation of corporate debtor	29.09.2008
3.	Authority under which corporate debtor is incorporated / registered	RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200MH2008PTC187167
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 108-112, City Pride Building, 1st Floor, Near Mondha Naka Signal, Jalna Road, Aurangabad, Maharashtra, India, 431001
6.	Insolvency commencement date in respect of corporate debtor	30.11.2023 (Order dated 02.11.2023 r/w Order dated 22.11.2023 communicated to the IRP on 30.11.2023)
7.	Estimated date of closure of insolvency resolution process	28.05.2024 (180 days from the date of receipt of the Order on 30.11.2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Mishra IP Regn. No.-IBBI/IPA-001/IP-P01152/2018-19/11902
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manoj Kumar Mishra Regd. Address: Room No. 1406, Building 4B, New Hind Mil Mhada Sankul, Ram Bhau Bhogle Marg, Ghodapdev, Mumbai City, Maharashtra, MH – 400 033, India Email ID (Regd. with Board): manojkmishra95@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Manoj Kumar Mishra Correspondence Address: Office No. 13/14, 2 nd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH – 400 001, Maharashtra, India Email ID (Case specific – For communication): cirp.kohinoorgpl@gmail.com
11.	Last date for submission of claims	15.12.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (As per information available with the IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: Office No. 13/14, 2 nd Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH – 400 001, Maharashtra, India

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against Kohinoor Ginning and Pressing Private Limited on 2nd November, 2023 and has appointed the undersigned as Interim Resolution Professional on 22nd November, 2023 (intimation received on 30th November, 2023).

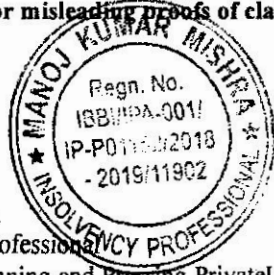
The creditors of Kohinoor Ginning and Pressing Private Limited are hereby called upon to submit a proof of their claims on or before the 15th day of December, 2023 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties,



Manoj Kumar Mishra

Interim Resolution Professional

Of M/s. Kohinoor Ginning and Pressing Private Limited

IP Regn. No. IBB/PA-001/IP-P01152/2018-19/11902

Office No. 13/14, 2nd Floor, 84/ Dholakawala Building,

Janmabhoomi Marg, Fort, Mumbai, MH – 400 001, Maharashtra, India

Date: 1st December, 2023

Place: Mumbai

Kvatra. India expects clear road map on climate finance

Tech Also Imp To Address Green Challenge: Foreign Secy

New Delhi: India expects a clear road map on climate finance at the ongoing COP28 in Dubai, Foreign Secretary V. K. Rajiah said on Thursday. Prime Minister Narendra Modi embarks on a visit to the Gulf city to attend the world's most significant climate meeting.

Modi will attend the World Climate Action Summit on Friday during the United Nations Conference of the Parties on climate, known as COP28 that is focused on reducing emissions and supporting developing countries with extreme weather events. Several world leaders are set to attend the climate action summit to discuss ways to reduce greenhouse gas emissions and effectively combat climate change.

In the summit, Modi is expected to highlight India's ambitious climate agenda and related issues.



PM Modi speaks for Dubai to attend the World Climate Action Summit of the COP28 in New Delhi on Thursday

The World Climate Summit is the high-level segment of the COP28.

Modi is expected to participate in three other high-level side events as well before returning to Delhi on Friday night. The COP28 is taking place from November 30 to December 12 under the presidency of the UAE.

"Our clear perspective and priority has been that climate finance is expected to also climate technology are a very crucial segment of all the global efforts in addressing this challenge of environmental degradation," Kvatra said at a media briefing.

"We expect a clear road map to be agreed at COP28 on climate finance which would be a catalyst for doubling up on the new collective quantified goals," he said. During its COP

presidency, India strongly pushed for climate finance to help the developing countries deal with climate change.

India is among the largest economies which are on track to meet its nationally determined contributions," Kvatra said.

India has taken a leadership role in shaping the global agenda on climate and environment including through focusing on this issue in two Voice of Global South Summits organised by India, he said.

"Our approach to climate action is reflected in our principal positions in international negotiations and our global efforts to help the rest of the world," he said.

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Key focus on Loss and Damage Fund

Dubai: Loss and Damage Fund, climate finance and issues related to non-market contributions to reduce emissions will be the focus areas of discussions that India would be taking up during the COP28 summit, environment minister Bhupendra Patel said Thursday.

He was speaking at the opening ceremony of the Incheon Pavilion at COP28 which he underscored the importance of everyone to come together to fight climate change. "We have seen India's commitment towards its environment friendly policies. There are many issues

to discuss here... there is loss and damage, also the issues of the loss and damage and the climate finance and issues related to non-market contributions to reduce emissions will be the focus areas of discussions that India would be taking up during the COP28 summit, environment minister Bhupendra Patel said Thursday.

He was speaking at the opening ceremony of the Incheon Pavilion at COP28 which he underscored the importance of everyone to come together to fight climate change. "We have seen India's commitment towards its environment friendly policies. There are many issues

of the global loss and damage fund (Loss and Damage Fund) will be a key focus at COP28, including consideration of eligibility requirements, funding sources, the scope of the fund and whether the World Bank and other multilateral institutions should act as interim trustee and host of the fund for an initial four-year period, a senior UN official said.

A private focus for COP28 lies in tripling renewable energy targets by 2030, with India fully committed to this ambitious goal and well-positioned to achieve it, the official, who did not want to be identified, said.

HC seeks govt response on GPS device ban on flights

New Delhi: The Delhi High Court has sought the Centre's response on a plea challenging a January 2023 order of the civil aviation ministry imposing a ban on carrying Global Positioning System (GPS) devices on commercial flights.

The high court issued notice to the Union ministry of civil aviation on the petition which also sought a direction to the Centre to pay damages to the petitioner for "unlawful" seizure of his GPS device at Terminal 3 of the Indira Gandhi International Airport here.

A bench of Acting Chief Justice Manmohan and Mian Pishikara granted the ministry four weeks to file its response and listed the matter for further hearing on April 2 next year. The court was hearing a plea challenging the ban and seeking a direction to the authority to issue "hit representation" for damages. The petitioner also sought permission to carry GPS devices while travelling by air.

Petitioner Rahul Banerjee said he is an environmental scientist and has to travel across India. A handheld GPS device is an integral tool of trade for him. His court case was filed in June 2022, the petitioner's learned GPS device was seized by the authorities at the airport even though he had travelled by air on previous occasions carrying the equipment in his hand baggage.

The lawyer said it subsequently turned out that carry-on GPS devices on commercial aircraft were not prohibited at that time. The seizure of the equipment was in violation of extant law and under an erroneous impression that it was a prohibited item, he said.

Dalmia's ₹6cr extortion embzzled from Ansal

New Delhi: In a surprising turn of events, a Delhi court was on Thursday told that Rs 6 crore allegedly extorted by alleged cousin Sanjay Shekhar Rai alias Sanjay Shekhar Rai from Dalmia Family Office Trust, in which Gaurav Dalmia is a partner, was misappropriated by the Dalmia group.

The Dalmia group has misappropriated Rs 6 crore from Ansal and transferred Rs 6 crore to YIBF Youth Rural Entrepreneur Foundation of which Rai was a signatory as trustee. Later the ED in Delhi alleged that the Rs 6 crore is extortion money. The ED is confused about the case. He told the court that he is not sure how it can be two separate cases for the same proceeds of crime.

The ED has alleged that Rai, who allegedly created several people claiming to be close to the Prime Minister's Office (PMO), senior bureaucrats and politicians, "duped" Gaurav Dalmia and his family by the time of its ₹2 crore by way of a loan for a share of interest in an ongoing investigation by the ED. ₹6 crore from the total sum was received in the bank account of the YIBF of which Rai was a signatory. In January 2023 from Dalmia Family Office Trust, in which Dalmia is a trustee, ED said.

Rai is alleged to have forged documents of the partnership to conceal the true nature of transactions. The money laundering case seems from an FIR filed by Lucknow Police alleging that Rai projected himself as close to senior politicians and bureaucrats, and duped the general public of the sums of money he has collected. He is an influential media and writer associated with several political parties and associated with the PMO.

The Dalmia group has misappropriated Rs 6 crore from Ansal and transferred Rs 6 crore to YIBF Youth Rural Entrepreneur Foundation of which Rai was a signatory as trustee. Later the ED in Delhi alleged that the Rs 6 crore is extortion money. The ED is confused about the case. He told the court that he is not sure how it can be two separate cases for the same proceeds of crime.

CM can't sign lower cadre shift order to higher post without logic

Bengaluru: The High Court of Karnataka has said that a transfer order bearing the signature of the chief minister is not enforceable unless there is a reason recorded to justify a lower cadre officer to a higher post.

The court was asked to quash a transfer order bearing the chief minister's signature on it, but such orders cannot be said to be enforceable as long as the officer concerned is not a non-availability of eligible persons to be posted to a post and as long as a lower cadre is posted to the said higher post, it said.

A bench of Justice K S

mathankar and Justice R K I said this in their recent judgment on a petition filed by Karnataka administrative services officer Pragna Ammenahalli. Ammenahalli had challenged Karnataka State Administrative Tribunal order of August 2022 allowing an application filed by Pragna V. additional director of Department of food and civil supplies and set aside the transfer notification dated July 2022, by which Ammenahalli was transferred to that post. Pragna had contended that Ammenahalli was not eligible for the post.

Ammenahalli was appointed as a substitute during direct appointment in 2006 and promoted to KAS (senior scale) in 2015 and KAS (senior scale) in January 2021. Ammenahalli was transferred as additional director, department of food and civil supplies in July 2023. Pragna was already in this post and Ammenahalli's transfer in the Tribunal stated that Ammenahalli was transferred to the post without the prior approval of the chief minister. The state contended that the prior approval of the CM was not required.

The HC also directed the government to issue necessary guidelines when transferring lower cadre officers to higher cadre posts.

E-TENDER NOTICE

MahaVitaran

Tenders are being invited from reputed contractors registered with MSEDCL by the office of Chief Engineer, Pune Zone, MSEDCL, Pune, with details as below: T-172324: Annual Raw Ducted by Results of Aided Power Transformers under Pune zone, Tender Cost: Rs. 180Lacs, 17/23-24: Providing 12nos solid inductor on Outourced basis at DSS Control room, Pune, Tender Cost: Rs. 41Lacs.

For details please visit our website <http://www.mahadisc.com>. Tender Contact person: Shri. D. S. Bikkad, Executive Engineer (Admin), Phone Nos: 020-2505740; Mob No 978767003, email: cepunee@mahadisc.com

PZ-217023 Chief Engineer (PZ)

Rajendra Institute of Medical Sciences
(An autonomous Institute under Govt. of Jharkhand)
Ranchi-834009 (Jharkhand)

RECRUITMENT NOTICE FOR

Tender No. RIMS/PARKING SERVICES-4198 Dated: 29/11/2023

On behalf of Director, Rajendra Institute of Medical Sciences (RIMS) Ranchi to tender in Two Bid System (Technical bid and Financial bid) are invited from Reputed, Eligible and Qualified Tender to enter into contract for Management of CAS, SECURITY, AUTO CYCLE parking services control of traffic at RIMS/Penches, Baria, Ranchi.

Pre-Bid Meeting 08-12-2023, 11:00 AM
1. Lifting of final tender document 12-12-2023, 9:00 PM
2. Final Date & Time for Receipt of Bids 14-12-2023, 5:00 PM
3. Bid Opening Date 16-12-2023, 9:00 PM

Place of Opening the Bid Administrative Conference Hall, Rajendra Institute of Medical Sciences, Ranchi

Tender Fee and Earnest Money Deposit Tender Fee: ₹5000/- Rupees Five Thousand Only
Rs. 1,00,000/- (Rs One lakh only) By Online in favor of Director, RIMS/Penches at Ranchi

Account Details: A/C No. 10842745574
IFSC Code: SBIN0016072
Account Name: DIRECTOR, RIMS, RANCHI

Bids shall be submitted online only at website: www.mahadisc.com

For details visit our website: www.mahadisc.com

PR 312291 Rajendra Institute of Medical Sciences (23-24-D)

Jharkhand Silk, Textile & Handicraft Development Corporation Ltd. (Jharcraft)
1st Floor, Udyog Bhawan, Ratu Road, Ranchi

E-Tender Notice

Letter No. 1284 Date: 20/11/2023

Online E-Tenders are invited from interested suppliers, firms and reputed establishments for the supply of Mulberry Seed and Gr 1402 year required for Fabric production to the SHGs (Self Help Groups) operating under Jharkhand Silk, Textile and Handicraft Development Corporation Limited (Jharcraft).

Supply of Mulberry 2832 and Gr 1402 Year

1. Type of work: LMD Annual 50,000⁺ and Processing for Rs. 25,00,000/- With to be received through online mode only. Bidders can use internet banking facility for faster processing of EMD. Alternatively, bidders can deposit the EMD in cash/generals for the tender from Jharkhandbanks.com in period.

2. Earnest Money Deposit (EMD) & Tender Fee: Last date for submission of EMD: 21-12-2023, 04:00 PM

3. Date of Publication: 01-12-2023, 09:30 AM

4. Starting date for Submission of Tender: 21-12-2023, 04:00 PM

5. Last date for Submission of Tender: 21-12-2023, 03:00 PM

6. Date of Opening of Tender: 21-12-2023, 03:00 PM

7. Venue of Tender: Jharkhand Silk, Textile & Handicraft Development Corporation Ltd. (Jharcraft) 1st Floor, Udyog Bhawan, Ratu Road, Ranchi.

Detailed of E-Tender Document in the prescribed format may be downloaded from www.jharkhandcraft.com. Jharcraft reserves the right to or to amend the E-Tender without any notice or assigning any reason at any point of time or stage of the E-Tender.

PR 312374 (Jharkhand Silk Textile Handicraft Dev. Co. Ltd. (JHARCRAFT)) 23-24 (D)

Contact Details: ACM (Secretary), Jharcraft, Ranchi
Tel: 0651 3503352, Mob: +91-9771434691

5 STAR MID BRANCH
Plot No. A-4, Kagal-Belkharang
5 Star MIDC, Kagal,
Dist. Kolhapur - 416 236.

Bank of India
Relationship beyond banking

POSSESSION NOTICE
(An Immoveable Property)

Whereas: The undersigned being the Authorized Officer of BANK OF INDIA, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued under the said Act, 2002 (collectively referred to as the "Act") and in pursuance of the order of the court of law dated 11/08/2023 to repay the amount mentioned in the notice being Rs. 32,46,218.83 (In Words - Rupees Thirty-Two Lakh Fifty Six Thousand Two Hundred Eighteen and Paise Three) within 60 days from the date of receipt of this notice, the borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on this 26th day of November of the year 2023.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the BANK OF INDIA, 5 STAR MID BRANCH for an amount of being Rs. 32,46,218.83 and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of sale available to him under the second proviso.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the land comprising Plot and other structures and fixtures and fittings erected or installed or to be erected thereon, situated at Bungalow Unit No. 2, 1st Plot No. 5, Dist. No. 53/58, situated at 37/41 Sq.Mts, First Floor construction 27 65 Sq.Mts, total built up area 656 Sq.Mts, in the name of the borrower Mr. Anand, located at On the North by: No. 16, On the South by: Plot No. 5, On the East by: Adjacent Survey No. Land; On the West by: M. R. Road

Place : 5 Star MIDC, Kagal. Sd/-
Date : 29-11-2023. Authorized Officer

Prospective buyers can contact on call No. 99750524/703181489 for bidding related queries.

FORM A PUBLIC ASSIGNMENT

Under Regulation 5 of the Insolvency and Disasters (Board of India) (Insolvency) Rules, 2009

FOR THE ATTENTION OF THE CREDITORS OF KOHNOOR GINNING AND PRESSING PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor: Kohnoor Ginning and Pressing Private Limited
2. Type of Insolvency: Corporate Insolvency
3. Authority under which corporate debtor is being liquidated: Insolvency and Bankruptcy Code, 2016
4. Corporate Insolvency No./ Liquidation No.: IAB/2023/00102/00102
5. Official Receiver: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
6. Insolvency Resolution Professional: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
7. Interim Liquidator: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
8. Name and address of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
9. Address and e-mail of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
10. Address and e-mail to be used for correspondence with the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
11. Date of submission of claims: 30-11-2023
12. Date of closure of claims: 30-11-2023
13. Name and address of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
14. Name and address of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
15. Name and address of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
16. Name and address of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
17. Name and address of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
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19. Name and address of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016
20. Name and address of the assignee: Shri. N. S. Prasad, District Registrar, Insolvency and Bankruptcy Code, 2016

Fuel price revision if oil price stabilises below \$80: Firms

New Delhi: State-owned fuel marketing companies are likely to revert to daily revision in prices of petrol and diesel only when international oil prices stabilise below \$80 per barrel on a sustained basis, industry officials said.

Three state-owned fuel retailers - Indian Oil Corporation Ltd (IOCL), Bharat Petroleum Corporation Ltd (BPCL) and Hindustan Petroleum Corporation Ltd (HPCL) - which control roughly 90% of the market, have kept petrol and diesel prices flat for a record 20th month in a row.

While at current prices, oil companies are making some money on petrol, diesel, the most consumed fuel, accounting for almost 40% of all petroleum products consumed in the country, but it has been in a "touch-and-go" scenario in recent months, another official said.

"On some days there is profit on diesel but on other days there is loss. There is no consistent trend."

Three retailers had been recouping losses they incurred for holding rates when crude oil prices shot through the roof last year. In international oil market, prices fluctuate wildly, an official said. "Oil companies can cut prices by Re 1 per litre and everyone will applaud. But when international oil prices go up, will they be allowed to raise rates remains to be seen."

India is the world's third largest oil consuming and importing nation. It imports more than 85% of its oil nee

While at current prices, oil companies are making some money on petrol, diesel, the most consumed fuel, accounting for almost 40% of all petroleum products consumed in the country, but it has been in a "touch-and-go" scenario in recent months, another official said.

JHARKHAND SILK TEXTILE AND HANDICRAFT DEVELOPMENT CORPORATION LIMITED (JHARCRAFT)
(An Aut. of Jharkhand Under Govt.)
CIN: U17231JH0007206
First Floor, Udyog Bhawan, Kagal, Ranchi - 834001
Contact: 9771434694, e-mail: Jharcraft@gmail.com

RFP for Branding & Promotion of Jharcraft (Second Call)

Ref No: 1286 Date: 30/11/2023

In continuation of PR No. 310031 dated 27.10.23, JHARCRAFT invites e-RFP (Request for Proposal) from reputed agencies for branding and promotional work of Jharcraft. Details are as below:

ERP publication date: 01.12.2023 upto 1700 hrs
Last date for submission of Proposals: 11.12.2023 1500 hrs
Date, Place and time of opening of Bids: 22.12.2023 10:00 hrs
Date, Place and time of opening of Financial Proposals: Will be intimated to the Qualified Agencies
Bank Guarantee: Rs. 1,20,000/- (Rupees One Lakh Only) within 15 days from the date of receipt of the Selected Bidder's Bid.
Earnest Money Deposit: Rs. 1,00,000/- (Rupees One Lakh Only)

Agencies having sound experience of working with government agencies/PSUs etc. will be preferred.
Detailed E-RFP document in the prescribed format may be downloaded from <http://www.jharcraft.in/> & www.jharcraftdevco.com

JHARCRAFT reserves the right to withdraw/amend the e-RFP without any notice or assigning any reason at any point of time or stage of the e-RFP.

Sd/-
General Manager
Dev. Co. Ltd. (JHARCRAFT)

Rajendra Institute of Medical Sciences
(An autonomous Institute under Govt. of Jharkhand)
Ranchi-834009 (Jharkhand)

NOTICE INVITING E TENDER/NIT

Tender Enquiry /NIT No. 4132 Msc. Store(5), RIMS/Ranchi/Dated 17/11/2023

Following On-line bids are invited by RIMS, Ranchi from eligible bidders who fulfill the Qualification Criteria as stipulated in the Tender Document having IFR (Tender Enquiry) No. Tender Enquiry /NIT No. 4181 Chem store(2), RIMS/Ranchi/Dated 28-11-2023 for procurement of Chemical items of Rajendra Institute of Medical Sciences, Baria, Ranchi. Bids and other essential documents are available on-line from 30-11-2023 and last Date of submission of Bids 30-12-2023, 05:00 PM.

The detailed NIT & Tender Document will be available on website: www.jharkhandtenders.gov.in. Corrigendum/amendments etc., to this publication, if any, would appear only on the said websites and not by publication.

Sd/-
Director
Rajendra Institute of Medical Sciences, Ranchi
PR.No.312367 Rajendra Institute of Medical Sciences(23-24-D)

Wanted man nabbed after UP encounter

Banda: A man wanted in a robbery case was arrested on Thursday after an encounter with police here in which he suffered leg injury, officials said.

Acting on a tip-off, an Uttar Pradesh police team stopped a taxi near Chakri bridge during which one of them opened fire with a country-made pistol, superintendent of police Ankur Aggarwal said.

He also noted that the police arrested him, who suffered a bullet injury in his leg in retaliatory firing.

Jitu's accomplice managed to flee the spot, police said.

The officials, who were part in it, said Jitu was involved in robbing a contractor, Motilal Verma, of Rs 90,000 in a robbery case during which he was shot dead.

A country-made pistol and Rs 51,000 were recovered from his possession, they said.

JHARKHAND SILK TEXTILE AND HANDICRAFT DEVELOPMENT CORPORATION LIMITED (JHARCRAFT)
(An Aut. of Jharkhand Under Govt.)
CIN: U17231JH0007206
First Floor, Udyog Bhawan, Kagal, Ranchi - 834001
Contact: 9771434694, e-mail: Jharcraft@gmail.com

RFP for Branding & Promotion of Jharcraft (Second Call)

Ref No: 1286 Date: 30/11/2023

In continuation of PR No. 310031 dated 27.10.23, JHARCRAFT invites e-RFP (Request for Proposal) from reputed agencies for branding and promotional work of Jharcraft. Details are as below:

ERP publication date: 01.12.2023 upto 1700 hrs
Last date for submission of Proposals: 11.12.2023 1500 hrs
Date, Place and time of opening of Bids: 22.12.2023 10:00 hrs
Date, Place and time of opening of Financial Proposals: Will be intimated to the Qualified Agencies
Bank Guarantee: Rs. 1,20,000/- (Rupees One Lakh Only) within 15 days from the date of receipt of the Selected Bidder's Bid.
Earnest Money Deposit: Rs. 1,00,000/- (Rupees One Lakh Only)

Agencies having sound experience of working with government agencies/PSUs etc. will be preferred.
Detailed E-RFP document in the prescribed format may be downloaded from <http://www.jharcraft.in/> & www.jharcraftdevco.com

JHARCRAFT reserves the right to withdraw/amend the e-RFP without any notice or assigning any reason at any point of time or stage of the e-RFP.

Sd/-
General Manager
Dev. Co. Ltd. (JHARCRAFT)

Rajendra Institute of Medical Sciences
(An autonomous Institute under Govt. of Jharkhand)
Ranchi-834009 (Jharkhand)

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The detailed NIT & Tender Document will be available on website: www.jharkhandtenders.gov.in. Corrigendum/amendments etc., to this publication, if any, would appear only on the said websites and not by publication.

Sd/-
Director
Rajendra Institute of Medical Sciences, Ranchi
PR.No.312367 Rajendra Institute of Medical Sciences(23-24-D)

Rajendra Institute of Medical Sciences
(An autonomous Institute under Govt. of Jharkhand)
Ranchi-834009 (Jharkhand)

NOTICE INVITING E TENDER/NIT

Tender Enquiry /NIT No. 4132 Msc. Store(5), RIMS/Ranchi/Dated 17/11/2023

Following On-line bids are invited by RIMS, Ranchi from eligible bidders who fulfill the Qualification Criteria as stipulated in the Tender Document having IFR (Tender Enquiry) No. Tender Enquiry /NIT No. 4181 Chem store(2), RIMS/Ranchi/Dated 28-11-2023 for procurement of Chemical items of Rajendra Institute of Medical Sciences, Baria, Ranchi. Bids and other essential documents are available on-line from 30-11-2023 and last Date of submission of Bids 30-12-2023, 05:00 PM.

The detailed NIT & Tender Document will be available on website: www.jharkhandtenders.gov.in. Corrigendum/amendments etc., to this publication, if any, would appear only on the said websites and not by publication.

Sd/-
Director
Rajendra Institute of Medical Sciences, Ranchi
PR.No.312367 Rajendra Institute of Medical Sciences(23-24-D)